

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 45/MP/2024

Subject : Petition under Regulation 35(3)(c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, for approval and recovery of expenditure of capital spares consumed during the period from 1.4.2019 to 31.3.2024.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Ajmer Vidyut Vitran Nigam Limited & Ors.

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, PGCIL
Ms. Harsha Parakh, Advocate, PGCIL
Shri S. Vallinayagam, Advocate, TNPDC
Ms. Bhavya Arora, Advocate, TNPDC
Shri Rajiv Naik, Advocate, MSEDCL
Shri Anup Jain, Advocate, MSEDCL
Shri Shashwat Dubey, Advocate, MSEDCL
Shri Mohit K. Mudgal, Advocate, BRPLY & BYPL
Shri Sachin Dubey, Advocate, BRPLY & BYPL
Ms. Harshita Verma, Advocate, BRPLY & BYPL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that pursuant to the directions issued *vide* Record of Proceedings dated 27.5.2026, the Petitioner has filed the compliance affidavit dated 29.6.2026, furnishing the additional information sought by the Commission. However, the Respondent/MSEDCL's reply thereon has been received only yesterday, and accordingly, she sought time to file a rejoinder thereto.

2. Considering the above, the Commission permitted the Petitioner to file its rejoinder as above, within three weeks. The Commission also permitted the parties to file their note of arguments, if any, within four weeks with a copy to the other side.

3. The Petition will be listed for hearing on **22.10.2026 at 2.30 P.M.**

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

